

¹[THE SECOND SCHEDULE

[See section 15(2)]

- (i) Convention for the Suppression of Unlawful Seizure of Aircraft (1970);
 - (ii) Convention for the Suppression of Unlawful Acts against the Safety of Civil Aviation (1971);
 - (iii) Convention on the Prevention and Punishment of Crimes against Internationally Protected Persons, including Diplomatic Agents (1973);
 - (iv) International Convention against the Taking of Hostages (1979);
 - (v) Convention on the Physical Protection of Nuclear Material (1980) ²[as amended from time to time];
 - (vi) Protocol for the Suppression of Unlawful Acts of Violence at Airports Serving International Civil Aviation, supplementary to the Convention for the Suppression of Unlawful Acts against the Safety of Civil Aviation (1988);
 - (vii) Convention for the Suppression of Unlawful Acts against the safety of Maritime Navigation (1988);
 - (viii) Protocol for the Suppression of Unlawful Acts against the Safety of Fixed Platforms located on the Continental Shelf (1988); and
 - (ix) International Convention for the Suppression of Terrorist Bombings (1997).
- ³[(x) International Convention for Suppression of Acts of Nuclear Terrorism (2005).]

1. Ins. by Act 3 of 2013, s. 14 (w.e.f. 1-2-2013).

2. Ins. by Act 28 of 2019, s. 11 (w.e.f. 14-8-2019).

3. Ins. by s. 11, *ibid.* (w.e.f. 14-8-2019).